

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1323/2021

This the 03rd day of September 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Tsering Lham, Aged 28 years, D/o Sh. Punchok Tsering, R/o H. No. A/13,
Housing Colony, Leh, UT of Ladakh.

.....Applicant

(Advocate:- Mr. Sunil Sethi, Sr. Advocate assisted by Mr. Parsa Gupta)

Versus

1. Union Territory of Jammu & Kashmir & Ladakh, Through Commissioner/Secretary, General Administrative Department, Civil Secretariat, Jammu/Srinagar-180001.
2. J&K Public Service Commission, Through its Secretary, Jammu/Srinagar-180001.
3. J&K Higher Education Department, Through Commissioner/Secretary, Civil Secretariat, Jammu/Srinagar-180001.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

Learned counsel for the applicant submits that this O.A. has been filed seeking a direction to the respondents to consider the appointment of the applicant to the post of Assistant Professor (Social Work) in the Higher Education Department as per the vacancy so created by the non-joining of the selected candidate and her subsequent cancellation of appointment and keeping in view the recommendation of the J&K PSC in favour of the applicant.

2. Learned counsel for the applicant further submits that the applicant would be satisfied, if a direction is issued to the respondents to take a decision on the representation dated 18.08.2021 (Annexure No. A-9 to the O.A.) within a stipulated time frame.



3. Heard Mr. Sunil Sethi, Sr. Advocate assisted by Mr. Paras Gupta, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

4. Looking to the limited prayer made by the learned counsel for the applicant, the O.A. is disposed of with direction to the respondents to take a decision on the representation dated 18.08.2021 (Annexure No. A-9 to the O.A.) by passing a reasoned and speaking order within a period of three weeks from the date of receipt of a certified copy of this order. While taking a decision on the representation preferred by the applicant, the respondents would also keep in view the recommendation of the PSC (Annexure No. A-1 to the O.A.).

5. It is made clear that I have not entered into the merits of the case.

6. No order as to costs.

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun